

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R.Krishnamoorthy, Member**

**Petition No.32/2008**

**In the matter of**

Application for grant of transmission licence to Parbati Koldam Transmission Company Limited.

**And in the matter of**

- |  |                       |
|--|-----------------------|
| Parbati Koldam Transmission Company Limited            | <b>....Applicant</b>  |
| And  |                       |
| 1. Power Grid Corporation of India Limited, Gurgaon    |                       |
| 2. Northern Regional Power Committee, New Delhi        |                       |
| 3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer              |                       |
| 4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur             |                       |
| 5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur           |                       |
| 6. Himachal Pradesh State Electricity Board, Shimla    |                       |
| 7. Punjab State Electricity Board, Patiala             |                       |
| 8. Haryana Power Generation Corporation Limited        |                       |
| 9. Haryana Vidyut Prasaran Nigam Ltd, Panchkula        |                       |
| 10. Power Development Deptt., Govt. of J&K, Jammu      |                       |
| 11. Uttar Pradesh Power Corporation Ltd, Lucknow       |                       |
| 12. BSES Yamuna Power Limited, Delhi                   |                       |
| 13. BSES Rajdhani Power Limited, New Delhi             |                       |
| 14. North Delhi Power Ltd., Delhi                      |                       |
| 15. Chandigarh Administration, Chandigarh              |                       |
| 16. Uttaranchal Power Corporation Ltd., Dehradun       |                       |
| 17. North Central Railway, Allahabad                   |                       |
| 18. National Thermal Power Corporation Ltd., New Delhi |                       |
| 19. National Hydro Power Corporation Ltd., Faridabad   |                       |
| 20. Central Electricity Authority, New Delhi           | <b>...Respondents</b> |

**The following were present:**

1. Shri Amit Kapur, Advocate, PKTCL
2. Shri S.K.Deb, PKTCL
3. Shri Subroto Bhattacharya, PKTCL
4. Shri Prasoon, PKTCL
5. Shri Y.K.Sehgal, PGCIL
6. Shri R.Bahri, PGCIL
7. Shri Mukesh Khanna, PGCIL
8. Shri Kashish Bhambhani, PGCIL
9. Shri Vijay Kumar, PGCIL

10. Shri Sandeep Sharma, HPSEB
11. Shri B.K. Kaushal, HPSEB

**ORDER**  
**(DATE OF HEARING: 8.5.2008)**

The application has been made for grant of licence to undertake the business of establishing, commissioning, operation and maintenance of 400 kV transmission lines, for evacuation of power from Parbati-II Hydro-electric Project and Koldam Hydro-electric Project in State of Himachal Pradesh for its onward transmission to the beneficiary States in the Northern Region. The applicant is a joint venture company promoted by Reliance Energy Limited and Power Grid Corporation of India Ltd (PGCIL) with equity participation of 74% and 26% respectively.

2. Heard the representatives of the applicant and the respondents present.
3. The representative of HPSEB submitted that the copy of the application was not received in time because of which it could not submit its reply in time and requested to allow it three weeks time for filing of reply. The representative of the HPSEB further submitted that Government of Himachal Pradesh, who will be entitled to 12% free power from the two generating stations whose power will be evacuated through the proposed transmission lines, has not been made a party to the proceedings.
4. Time sought by the HPSEB for filing its reply is allowed. HPSEB may file its reply latest by 30.5.2008 with an advance copy to the applicant. The

applicant may file its rejoinder, if any, by 13.6.2008. Further, the applicant may implead the Government of Himachal Pradesh as party-respondent and serve it a copy of the application. Meanwhile, the Power Grid Corporation of India Limited, the Central Transmission Utility is directed to file following documents/clarifications on affidavit latest by 30.5.2008 with copy to the parties:

- (i) Copy of `Bid Documents` and `Evaluation Report leading to selection of REL, as a joint venture partner;
- (ii) Procedure and criterion adopted for selection of JV partner; and
- (iii) Documents relating to approval of Board of Directors of Power Grid Corporation of India Limited, in selection of REL as successful bidder.

5. List on 19.6.2008 for further directions.

Sd/-  
**(R.KRISHNAMOORTHY)**  
**MEMBER**  
**New Delhi, dated the 9<sup>th</sup> May 2008**

**(BHANU BHUSHAN)**  
**MEMBER**